Inclusion of more castes in SCs and OBCs

2591. SHRI KIRANMAY NANDA:

SHRIMATI SMRITI ZUBIN IRANI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that Central Government has received recommendations from various State Governments for inclusion of more castes in the list of Scheduled Castes and Other Backward Classes (OBCs);
- (b) if so, the State-wise and community-wise details of castes recommended for inclusion; and
 - (c) the action taken by Government based on those recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) State-wise details of proposals received for inclusion of castes etc. in the list of Scheduled Castes (SCs) and Other Backward Classes (OBCs) during the year 2012-13 (up to 17.03.2013) are as under:

State	Proposals received	
	SCs	OBCs
1	2	3
Andhra Pradesh	-	14
Bihar	Badhai	-
Jharkhand	1. Paik, Khandit, Khandit Paik as synonym of Bhuiya,	
	2. Kadar as new entry,	
	3. Koranga as new entry,	
	4. Mal (Mal Kshatriya) as new entry,	
	5. Danda Chhatra Majhi as new entry	
Haryana	-	5
Madhya Pradesh	Jangra as synonym of Chamar	-

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2	3		
l. Kahar, Kashyap, Kewat, Mallah, Nishad, Dheevar,			
Bind, Dheemar, Batham, Turha, Godiya, Manjhi, Machhua, as new entry.			
2. Bhar, Rajbhar, as new entry			
3. Kumhar, Prajapati, as new entry			

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(c) 10 aforesaid proposals received from the concerned State Governments for inclusion in the list of SCs have been processed as per the approved modalities. Out of which, 8 have been referred to the Registrar General of India (RGI) for their comments. 2 proposals have been returned to the concerned State Government for further justification.

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Proposals for inclusion of castes etc. in the Central Lists of OBCs were referred to the National Commission for Backward Classes (NCBC) for advice, as per provisions of the NCBC Act, 1993. NCBC in regard to 14 castes relating to Andhra Pradesh has stated that the matter is sub-judice.

Synchronization of legislations relating to disabilities

2592. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that there is not synchrony between various legislations relating to disabilities in the country;
- (b) if so, whether there are any plans before the Ministry to bring a single law by merging all the existing four Acts; and
 - (c) if not, the reasons therefor?

Written Answers to

Uttar Pradesh

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TOTAL

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) A Committee had already been set up earlier on 30.04.2010 consisting of experts in disability sector, representatives for various stakeholders, Central Ministries, State Governments, Non- Governmental Organizations etc. to prepare a draft new legislation in line with the United Nations